

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'B': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**I.T.A No.6034/Del/2017
(ASSESSMENT YEAR 2013-14)**

**I.T.A No.6035/Del/2017
(ASSESSMENT YEAR 2014-15)**

M/s ENI India Limited 507, 5 th Floor, Bhikaji Cama Bhawan, Bhikaji Cama Palace, New Delhi-110 066 PAN-AABCE 5205F (Appellant)	Vs.	Dy.CIT, Circle-1 (Int. Taxation), Dehradun. (Respondent)
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Appellant By	Sh. Ankit Sahni, Adv.
Respondent by	Sh. R.K. Gupta, Sr. DR
Date of Hearing	30.04.2021
Date of Pronouncement	30.04.2021

ORDER

PER G.S.PANNU, VP:

The both appeals by the assessee for the assessment years 2013-14 & 2014-15 are directed against the order of learned Dy. CIT, Circle-1 (International Taxation), Dehradun dated 30.08.2017.

2. The learned counsel for the assessee, vide email dated 8th April, 2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 30th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI